

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI.**

**ORIGINAL APPLICATION NO.207/2021**

**RAJEEV AGGARWAL**

**- APPLICANT**

**NORTH DELHI MUNICIPAL CORPORATION & ORS - RESPONDENTS**

**Subject : Factual and Action Taken Report**

Hon'ble Sir,

Most respectfully, it is submitted that the Hon'ble Tribunal vide order dt. 23.08.2021 in the matter of Rajeev Aggarwal V/s North Delhi Municipal Corporation & Ors in O.A. No. 207/2021 regarding operation of factories and running of commercial activities in violation of Environmental Norms in the area of Gali Bhairon Wali, Jogiwara, Nai Sadak, Delhi – 110006 had directed the Monitoring Committee appointed by the Hon'ble Supreme Court & other stake holders to verify status of Industrial operations in question etc and submit factual and Action Taken Report.

In compliance of the aforesaid order, a joint committee comprising officers of North Delhi Municipal Corporation, Delhi Pollution Control Committee & Delhi Police ( North District) was constituted. The Committee inspected the sites as mentioned in the order passed by this

Hon`ble Tribunal on 01.10.2021 and 08.10.2021. The details of the sites are as under :-

Sl No	Name and Address of the unit	Activity of the unit	Consent status	Action taken
1.	M/s. Gauri Saree Center, 4315, Sri Sai Complex, Galibhairowali, Jogiwara, Nai Sadak, Delhi-110006,	Stitching of ladies dress	No consent	a. Premises of the unit sealed during inspection on 01.10.2021. b. Show cause notice for imposition of Environmental Compensation of Rs. 200000/- (Rs. Two Lakhs only) issued by DPCC.
2.	M/s Anwar Alam, 4328 Ground floor Galibhairowali, Jogiwara, Nai Sadak, Delhi-110006,	Stitching of ladies dress	No consent	a. Premises of the unit sealed during inspection on 08.10.2021. b. Show cause notice for imposition of Environmental Compensation of Rs. 200000/- (Rs. Two Lakhs only) issued by DPCC.
3.	M/s. Kullu (Malik), Fashion, 4328, second Floor, Galibhairowali, Jogiwara, Nai Sadak, Delhi-110006,	Stitching of ladies dress	No consent	a. Premises of the unit sealed during inspection on 08.10.2021. b. Show cause notice for imposition of Environmental Compensation of Rs. 200000/- (Rs. Two Lakhs only) issued by

				DPCC.
4.	Property no. 4318, First Floor, Galibhairowali, Jogiwara, Nai Sadak, Delhi-110006,	---	Not Applicable	The premises found vacant.
5.	Property no. 4330, First Floor and Third Floor, Gali Bhairo Wali, Jogiwara, Nai Sadak, Delhi-110006,	---	Not Applicable	The premises found vacant.
6.	Property no. 4331, Second, Third and Fourth Floor, Galibhairowali, Jogiwara, Nai Sadak, Delhi-110006,	---	Not Applicable	The premises found vacant.
7.	Property no. 4332, Ground and First Floor, Galibhairowali, Jogiwara, Nai Sadak, Delhi-110006,	---	Not Applicable	The premises found vacant.
8.	Property no. 4256, 4257 and 4258, Galibhairowali, Jogiwara, Nai Sadak, Delhi-110006,	Saree and suit shop	Not Applicable	The premises found being used as shop and no stitching activity observed.
9.	Property no. 4267, First, Second, Third and Fourth Floor, Galibhairowali, Jogiwara, Nai Sadak, Delhi-110006,	---	Not Applicable	The premises found vacant.
10	Property no. 4278, 4280 and 4281, Shiv Shakti Maket near, Galibhairowali, Jogiwara, Nai Sadak, Delhi-110006,	Saree and suit shop	Not Applicable	The premises found being used as shop and no stitching activity observed.

In addition to above mentioned premises, inspecting team found one more unit and the status of the same is as mentioned below:

Sl No.	Name and Address of the unit	Activity of the unit	Consent status	Action taken
1.	M/s Swami saree, 4279, 4 <sup>th</sup> floor, Galibhairowali, Jogiwara, Nai Sadak, Delhi-110006,	Stitching of ladies dress	No consent	a. The unit sealed on the spot on 01.10.2021. b. Show cause notice for imposition of Environmental Compensation of Rs. 200000/- (Rs. Two Lakhs only) issued by DPCC.

During the course of inspection, the team observed that the shops mentioned in the complaints were being used only as garment shops.

It is pertinent to mention here that Delhi Police is only proforma party and we will comply all the orders of Hon'ble NGT. Concerned ACP/SHO have been directed to provide necessary assistance to all agencies as and when required and also keep a close watch over the property in question.

  
( **SAGAR SINGH KALSI** ) IPS,  
DY.COMMISSIONER OF POLICE,  
NORTH DISTRICT, DELHI.  
SAGAR SINGH KALSI, IPS  
DCP/North District,